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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application 421/2011

Date of Order : 17.10.2011

**CORAM: HON'BLE DR. K.B. SURESH, MEMBER (J) &
HON'BLE MR. SUDHIR KUMAR, MEMBER (A)**

Ali Azam Siddique S/o Shri Tar Mohammed, Aged about 36 years, R/o 503/2, Lancer Line, MES Colony, Jodhpur, presently working as Junior Engineer (Civil), Garrison Engineer (Army), Central, Jodhpur.

.....Applicant.

By Mr. J.K.Mishra Advocate.

Versus

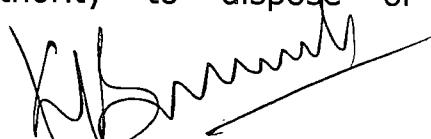
1. The Union of India through the Secretary to Government of India, Ministry of Defence, New Delhi.
2. The Engineer-In-Chief, Military Engineering Services, Integrated Headquarter of MOD (Army), DHQ, PO, New Delhi – 11.
3. The Chief Engineer, Southern Command, Pune – 411001.
4. The Garrison Engineer (Army), Central, MES, Jodhpur.

..... Respondent

**ORDER (ORAL)
[PER DR. K.B.SURESH, JUDICIAL MEMBER]**

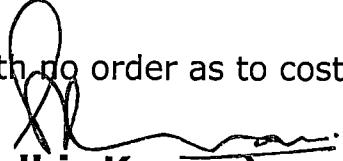
Heard.

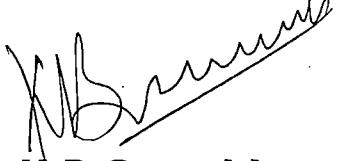
2. After hearing the learned counsel in detail, and examining the records of the case, we find that the applicant had filed a representation with the competent authority which is still pending with them. It would appear that he had not completed three years' mandatory peaceful tenure at the station, and therefore, in the interest of justice, we deem it fit and necessary to direct the competent authority to dispose of the



which he claims to have already filed,
representation, if any, as early as possible, and till such disposal

is effected, and one month thereafter, the transfer and relieving
of the applicant shall be kept in abeyance. The O.A. is disposed
of with no order as to costs.


(Sudhir Kumar)
Administrative Member


(Dr. K.B. Suresh)
Judicial Member

jrm